

FIR No. 108/20
PS Prasad Nagar

13.05.2020

This is an application for releasing vehicle bearing registration number DL-1LAC-6823 on superdari.

Present : Ld. APP for the State.

Applicant in person with counsel.

Reply has been filed. Same is taken on record. As per the report, he has no objection to release the vehicle to the registered owner by the Court.

Instead of releasing the vehicle on superdari, this Court is of the view that the vehicle has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in Crl. M.C. No.4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held :-

68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

(Signature)

72. If the vehicle is insured, the Court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, vehicle in question bearing registration number DL-1LAC-6823 be released to the registered owner by IO on furnishing security bond as per the valuation report of vehicle and after preparation of panchnama, even without signatures of any accused and taking photographs of vehicle as per above directions of *Hon'ble High Court of Delhi* in above cited paragraphs. Panchnama, photographs, valuation report and security bond shall be filed along-with final report. Panchnama, photographs, valuation report and security bond shall be sufficient evidence in trial against any accused, if someone is put to trial for the offences u/s 188 IPC as per judgment of "*Manjit Singh Vs. State*" in CrI. M.C. No.4485/2013 dated 10.09.2014 passed by *Hon'ble High Court of Delhi* and "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 passed by *Hon'ble Supreme Court of India*.

Dasti copy of order be given as prayed for.

(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

LR
LR No. 287136/20

PS Crime Branch, Bara Hindu Rao, Delhi

13.05.2020

This is an application for releasing of mobile phone on superdari.

Present : Ld. APP for the state.

Applicant in person with counsel.

The present application for release of Mobile Phone has been filed by the applicant.

Reply has been filed under the signature of ASI Jitender and submitted that there is no objection for the release of the Mobile Phone.

Heard.

In these circumstances the aforesaid Mobile Phone be released to its actual owner, ownership is to be verified by the IO. subject to the following conditions:

1. Mobile Phone in question, as mentioned by the IO in the reply be released only subject to furnishing of indemnity bond to the value of article which is to be ascertained by the certified valuer, to the satisfaction of the concerned SHO/IO.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance.
3. IO shall take the colour photographs of the Mobile Phone from different angles.
4. The photographs should be attested and counter signed by the complainant, accused and the actual owner;
5. IO shall get the Mobile Phone value from a proper valuer and shall take a valuation report in this regard from the valuer;

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to SHO concerned for compliance.


(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

e-FIR No. CD-KM-000175/20
PS Kamla Market

13.05.2020

This is an application for releasing of recovered goods on superdari.

Present : Ld. APP for the state.
Ld. Counsel for applicant.
Authorization letter filed.

The present application for release of recovered goods has been filed by the applicant.

Reply has been filed under the signature of ASI Surender Kumar and submitted that there is no objection for the release of the recovered goods.

Heard.

In these circumstances the aforesaid recovered goods as reply of IO be released to AR, **ownership is to be verified by the IO,** subject to the following conditions:

1. Recovered goods in question, as mentioned by the IO in the reply be released only subject to furnishing of indemnity bond to the value of article which is to be ascertained by the certified valuer, to the satisfaction of the concerned SHO/IO.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance.
3. IO shall take the colour photographs of the recovered goods from different angles.
4. The photographs should be attested and counter signed by the complainant, accused and the actual owner;
5. IO shall get the recovered goods value from a proper valuer and shall take a valuation report in this regard from the valuer;

Copy of this order be given dasti.

Copy of this order be also sent to SHO concerned for compliance.

(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

FIR No. 116/20
PS Timarpur

13.05.2020

This is an application for releasing of mobile phone on superdari.

Present : Ld. APP for the state.

Applicant in person with counsel.

The present application for release of one Mobile Phone i.e. Oppo A5 of Black colour has been filed by the applicant.

Reply has been filed under the signature of ASI Umesh Kumar and submitted that there is no objection for the release of the Mobile Phone i.e. Oppo A5.

Heard.

In these circumstances the aforesaid Mobile Phone i.e. Oppo A5 be released to its actual owner, ownership is to be verified by the IO, subject to the following conditions:

1. Mobile Phone in question, as mentioned by the IO in the reply be released only subject to furnishing of indemnity bond to the value of article which is to be ascertained by the certified valuer, to the satisfaction of the concerned SHO/IO.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance.
3. IO shall take the colour photographs of the Mobile Phone from different angles.
4. The photographs should be attested and counter signed by the complainant, accused and the actual owner;
5. IO shall get the Mobile Phone value from a proper valuer and shall take a valuation report in this regard from the valuer;

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to SHO concerned for compliance.

(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

IN THE COURT OF MM-08, CENTRAL, TIS HAZARI, DELHI.

FIR No. 0167/2020
PS : Sarai Rohilla
Vehicle No. DL-1GC-2634

13.05.2020

This is an application for releasing vehicle bearing registration number DL-1GC-2634 on superdari.

Present : Ld. APP for the State.

Applicant / owner Yashpal Uppal in person with counsel.

IO in person.

Reply has been filed. Same is taken on record. As per the report, he has no objection to release the vehicle to the registered owner by the Court.

Instead of releasing the vehicle on superdari, this Court is of the view that the vehicle has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No.4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*"



Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and
"Basavva Kom Dyamangouda Patil Vs. State of Mysore", (1977)
4 SCC 358 has held : -

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the Court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

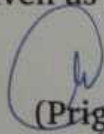
Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, vehicle in question bearing registration number DL-1GC-2634 be released to the registered owner by IO on furnishing security bond as per the valuation report



the same.

of vehicle and after preparation of panchnama, even without signatures of any accused and taking photographs of vehicle as per above directions of *Hon'ble High Court of Delhi* in above cited paragraphs. Panchnama, photographs, valuation report and security bond shall be filed along-with final report. Panchnama, photographs, valuation report and security bond shall be sufficient evidence in trial against any accused, if someone is put to trial for the offences u/s 188/269/270/34 IPC as per judgment of "*Manjit Singh Vs. State*" in Crl. M.C. No.4485/2013 dated 10.09.2014 passed by *Hon'ble High Court of Delhi* and "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 passed by *Hon'ble Supreme Court of India*.

Dasti copy of order be given as prayed for applicant.



(Prigya Gupta)

DMM/Central/THC/Delhi/13.05.2020

FIR No. 130/20
PS DBG Road

13.05.2020

This is an application for releasing of mobile phone on superdari.

Present : Ld. APP for the state.

Applicant in person with counsel.

The present application for release of one Mobile Phone i.e. Redmi Note 8 Pro has been filed by the applicant.

Reply has been filed under the signature of SI Ramavtar and submitted that there is no objection for the release of the Mobile Phone i.e. Redmi Note 8 Pro.

Heard.

In these circumstances the aforesaid Mobile Phone i.e. Redmi Note 8 Pro be released to its actual owner, **ownership is to be verified by the IO**, subject to the following conditions:

1. Mobile Phone in question, as mentioned by the IO in the reply be released only subject to furnishing of indemnity bond to the value of article which is to be ascertained by the certified valuer, to the satisfaction of the concerned SHO/IO.
2. IO shall prepare detailed panchnama also mentioning the colour, appearance.
3. IO shall take the colour photographs of the Mobile Phone from different angles.
4. The photographs should be attested and counter signed by the complainant, accused and the actual owner;
5. IO shall get the Mobile Phone value from a proper valuer and shall take a valuation report in this regard from the valuer;

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to SHO concerned for compliance.

(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

FIR No. 24/20
PS Gulabi Bagh

13.05.2020


Present: Ld. APP for the state.

IO / SI Uma Singh in person.

An application has been filed by the IO for extension of time for filing of final report.

IO seeks extension of time for filing of final report. IO has failed to convince the court regarding the maintainability of the present application as there is no provision for the extension of time for filing of the final report and furthermore, no cogent grounds for the extension of time are being made out, the present application is thus dismissed.

Copy of this order be given dasti.


(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

IN THE COURT OF MM-08, CENTRAL, TIS HAZARI, DELHI.

FIR No. 0167/2020
PS : Sarai Rohilla
Vehicle No. DL-1LAB-8841

13.05.2020

This is an application for releasing vehicle bearing registration number DL-1LAB-8841 on superdari.

Present : Ld. APP for the State.

Applicant / owner Sunil Gupta in person with counsel.

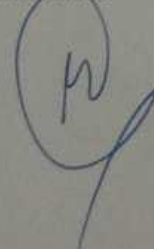
IO in person.

Reply has been filed. Same is taken on record. As per the report, he has no objection to release the vehicle to the registered owner by the Court.

Instead of releasing the vehicle on superdari, this Court is of the view that the vehicle has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No.4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*"

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Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and
"Basavva Kom Dyamangouda Patil Vs. State of Mysore", (1977)
4 SCC 358 has held :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

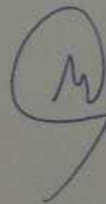
70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the Court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, vehicle in question bearing registration number DL-1LAB-8841 be released to the registered owner by IO on furnishing security bond as per the valuation report of vehicle and after preparation of panchnama, even without



signatures of any accused and taking photographs of vehicle as per above directions of *Hon'ble High Court of Delhi* in above cited paragraphs. Panchnama, photographs, valuation report and security bond shall be filed along-with final report. Panchnama, photographs, valuation report and security bond shall be sufficient evidence in trial against any accused, if someone is put to trial for the offences u/s 188/269/27/34 IPC as per judgment of "*Manjit Singh Vs. State*" in Crl. M.C. No.4485/2013 dated 10.09.2014 passed by *Hon'ble High Court of Delhi* and "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 passed by *Hon'ble Supreme Court of India*.

Dasti copy of order be given as prayed for applicant.


(Prigya Gupta)

DMM/Central/THC/Delhi/13.05.2020

FIR No. 284/19
PS Kamla Market
State Vs. Waseem Qureshi

13.05.2020

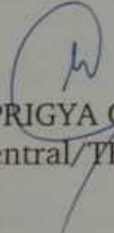
A bail application of accused under Section 437 Cr.P.C of accused.

Present: Ld. APP for the State.

Ld. Counsel for accused/applicant.

Ld. Counsel submits that he wants to withdraw the present application as accused has already been granted bail. Statement of Ld. LAC is recorded separately.

In view of statement of Ld. LAC, the present application is dismissed as withdrawn.


(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

e-FIR No. 45/20
PS Sadar Bazar
State Vs. Sunny @ Prince

13.05.2020

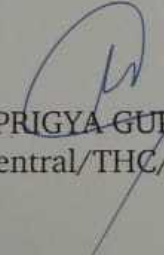
A bail application of accused under Section 437 Cr.P.C of accused.

Present: Ld. APP for the State.

Ld. Counsel for accused/applicant.

Ld. Counsel submits that he wants to withdraw the present application as per reply of IO, the applicant Sunny @ Prince is not an accused in the present case. Statement of Ld. Counsel is recorded separately.

In view of statement of Ld. Counsel, the present application is dismissed as withdrawn.



(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

FIR No. 305/19
PS IP Estate
State Vs. Waseem Qureshi

13.05.2020

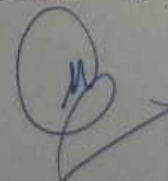
Present: Ld. APP for the state.

Sh. Faraz Khan, Id. LAC for accused.

This is an application u/s 437 CrPC for grant of interim bail of applicant / accused in terms of order of Hon'ble High Court of Delhi in WP © 2945/2020 in the matter of "Shobha Gupta & Ors. Vs. Union of Indian & Ors. Dated 23.03.2020 and minutes of the meeting of "High Powered Committee" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 07.04.2020 and 18.04.2020. It is contended that accused / applicant is in JC since 27.11.2019. It is contended that offence is not punishable with maximum punishment of 7 years. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant / accused may be released in interim bail.

Ld. APP for the state has vehemently opposed the present application.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the matter of "Shobha Gupta & Ors. Vs. Union of India & Ors. Dated 23.03.2020 and minutes of the meeting of "High Powered Committee" dated 28.05.2020, 07.04.2020 and 18.04.2020 accused is granted interim bail for a period of 45 days from the date of release from custody, on furnishing personal bond in the sum of Rs.15,000/- to the



satisfaction of the jail superintendent concerned subject to the following conditions :

1. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same.
5. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC if not required in any other case.

Copy of order be sent to jail superintendent concerned through dispatch rider deputed in this court by the jail authority.

Copy of this order be given dasti.


(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

FIR No. CD-DBG-83/20
PS DBG Road
State Vs. Rahul Parcha @ Vishwas
13.05.2020

This is an application for release of accused moved by IO.

Present : Ld. APP for the state.

IO / ASI Adesh Kumar in person.

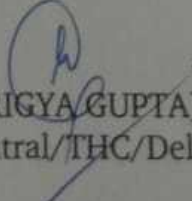
It is submitted by the IO that the complainant had verbally informed him that she was unable to see the accused or to note down the number of vehicle. He was unable to get the statement of the complainant due to the lockdown because of the pandemic of corona virus. There is no cogent evidence against the accused except his disclosure statement. Statement of IO is recorded separately.

Heard. At this stage an application moved to release the accused from the present case by stating that the stolen article was not recovered from the possession of the accused and there is no prospect of recovery of stolen article from the possession of the accused and hence, there is no ground for JC remand of the accused.

Ld. APP for State also submits on the lines of the IO.

Since there is only disclosure statement of the accused which has no evidentiary value in the eyes of the law and no recovery of the case property has been effected from the possession of the accused, therefore accused be released from custody in the present case.

IO is at liberty to take further action against the accused, if required, if anything incriminating would come against the accused, in future. Copy of this order be given dasti.


(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

FIR No. CD-DBG-61/20
PS DBG Road
State Vs. Rahul Parcha @ Vishwas
13.05.2020

This is an application for release of accused moved by IO.

Present : Ld. APP for the state.

IO / HC Pawan Kumar in person.

It is submitted by the IO that the complainant had verbally informed him that she was unable to see the accused or to note down the number of vehicle. He was unable to get the statement of the complainant due to the lockdown because of the pandemic of corona virus. There is no cogent evidence against the accused except his disclosure statement. Statement of IO is recorded separately.

Heard. At this stage an application moved to release the accused from the present case by stating that the stolen article was not recovered from the possession of the accused and there is no prospect of recovery of stolen article from the possession of the accused and hence, there is no ground for JC remand of the accused.

Ld. APP for State also submits on the lines of the IO.

Since there is only disclosure statement of the accused which has no evidentiary value in the eyes of the law and no recovery of the case property has been effected from the possession of the accused, therefore accused be released from custody in the present case.

IO is at liberty to take further action against the accused, if required, if anything incriminating would come against the accused, in future. Copy of this order be given dasti.

(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

IN THE COURT OF DMM, CENTRAL, TIS HAZARI, DELHI.
FIR No. 175/2020
PS : Kamla Market
State Vs. Md. Saleem
Page 1 of 2

13.05.2020

This is third bail application of accused Md. Saleem.

Present: Ld. APP for the State.
Ld. Counsel for accused/applicant.
Accused is stated to be in J/C.

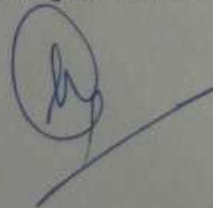
Application has been moved by the applicant / accused **Md. Saleem** seeking bail under Section 437 Cr.P.C.
I have heard the arguments.

It has been argued by Ld. Counsel for accused/applicant that the applicant/accused is an innocent person. He has been falsely implicated. Alleged recovery has been planted upon the accused. The accused/ applicant is ready to furnish reliable and sound surety to the satisfaction of the Court. He undertakes not to temper with the evidence or jump the bail if the bail is granted by this Court. Hence, it is prayed that the accused/applicant may be granted bail.

Learned APP has opposed the application. It has been argued that the allegations against the accused are serious in nature. The accused has a criminal background. He might indulge in similar offences, if he is released on bail. He might also influence the witnesses after coming out of the jail. Hence, it is prayed that application may be dismissed.

I have heard the rival submissions and perused the material available on record.

The present application is a regular bail application moved by accused under Section 437 Cr. P.C. The allegations against the accused



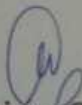
That the accused / r-f-p
I heard petitioner.

FIR No. 175/2020
PS : Kamla Market
State Vs. Md. Saleem
Page 2 of 2

are serious in nature as Section 380/457/411/34 IPC have been levelled against the accused. Furthermore, his previous criminal record is also shown by the IO. As per previous involvement report of the the accused, accused has been previously involved in various offences of theft. Furthermore, the bail application of accused has previously been dismissed twice by the Court. I find merits in the submissions of Ld. APP. Considering the allegations against the accused, the previous involvement of the accused nature of offence in question and the facts mentioned hereinabove, I am not inclined to grant bail to the accused at this stage. **Hence, the bail application of accused Md. Saleem is dismissed and disposed of accordingly.**

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused in the Jail itself.

Copy of this order be given dasti.


(Prigya Gupta)

MM-08/Central/THC/Delhi/13.05.2020

e-FIR No. 3446/20
PS Gulabi Bagh
State Vs. Harish Dhingra @ Kala

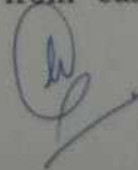
13.05.2020

Present: Ld. APP for the state.
Ld. Counsel for accused.

This is an application u/s 437 CrPC for grant of interim bail of applicant / accused in terms of order of Hon'ble High Court of Delhi in WP © 2945/2020 in the matter of "Shobha Gupta & Ors. Vs. Union of Indian & Ors. Dated 23.03.2020 and minutes of the meeting of "High Powered Committee" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 07.04.2020 and 18.04.2020. It is contended that accused / applicant is in JC since 11.04.2020. It is contended that offence is not punishable with maximum punishment of 7 years. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant / accused may be released in interim bail. Co-accused has already been granted bail.

Ld. APP for the state has vehemently opposed the present application.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the matter of "Shobha Gupta & Ors. Vs. Union of India & Ors. Dated 23.03.2020 and minutes of the meeting of "High Powered Committee" dated 28.05.2020, 07.04.2020 and 18.04.2020 accused is granted interim bail for a period of 45 days from the date of release from custody, on



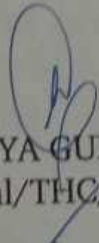
furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions :

1. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same.
5. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC if not required in any other case.

Copy of order be sent to jail superintendent concerned through dispatch rider deputed in this court by the jail authority.

Copy of this order be given dasti.


(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

IN THE COURT OF MM-08, CENTRAL, TIS HAZARI, DELHI.

FIR No.098/2020

PS : Burari

State Vs. Monu Pal

13.05.2020

**Bail (regular/interim) application under Section 437
Cr.P.C of accused Monu PAL.**

Present: Ld. Sub. APP for the State.

Accused is stated to be in J/C.

Counsel for accused.

Bail application has been moved by the applicant/
accused seeking bail under Section 437 Cr.P.C.

Reply of IO perused.

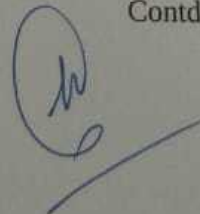
I have heard the arguments and perused the record.

It has been stated in the application that
accused/applicant is an innocent person and he has been
falsely implicated in the present case. He is a very poor person.
His custody is not required for further investigation. He
undertakes to abide by all the conditions to be imposed by the
Court. Hence, it is prayed that the accused/applicant may be
granted bail.

Reply received from IO.

Learned Sub. APP has opposed the application. It has
been argued that the allegations against the accused/applicant
are serious in nature. The FIR has been registered inter alia for
offence punishable under Section 394 IPC which is punishable

Contd....2




with imprisonment for life. Hence, it is prayed that application may be dismissed.

I have heard the rival submissions and perused the material available on record.

The allegations against the accused are serious in nature. The FIR had been registered for the offence punishable interalia under Section 394 IPC which provides sentence of life imprisonment. I find merit in the submissions of Ld.Sub.APP for the State. Considering the circumstances, I do not find sufficient reason to grant him bail at this stage. The case of the accused also does not fall within the parameter prescribed by the Hon'ble High Court of Delhi for grant of interim bail. Application is therefore dismissed and disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and with direction to provide the copy of the order to the accused also.

Copy of this order be given dasti.


(Prigya Gupta)

MM-08/Central/THC/Delhi/13.05.2020

IN THE COURT OF MM-08, CENTRAL, TIS HAZARI, DELHI.
FIR No. 127/2020
PS : DBG Road
State Vs. Nabin Chandra Bhatt S/o Anand Bhatt
U/s 33/52 Delhi Excise Act
Page 1 of 2
13.05.2020

A bail application of accused under Section 437 Cr.P.C
of accused Nabin Chandra Bhatt S/o Anand Bhatt.

Present: Ld. APP for the State.

Ld. Counsel for accused/applicant.

By this order, I shall dispose off application for bail
moved on behalf of accused Nabin Chandra Bhatt S/o Anand Bhatt.

Ld. Counsel for the accused has contended that accused
has been falsely implicated in the present matter. Alleged recovery has
been planted upon the accused. Co-accused has already been granted
bail. No purpose would be served by keeping the accused behind bars.

Ld. APP for the State has opposed the bail application.

Heard. Record perused.

The allegations under Section 33/52 Delhi Excise Act
have been levelled against the accused. Thus considering the
abovesaid discussions, nature of offence, period of custody and co-
accused has already been granted bail this court is considered opinion
that no fruitful purpose would be served by keeping the accused
behind bars. Furthermore, custodial interrogation of the accused is no
more required. Accordingly, accused is admitted to the bail in the sum
of ₹20,000/- with one surety in the like amount subject to the
condition that accused shall appear regularly on every date of hearing

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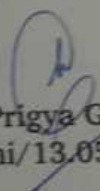


-2-

and in case of change in his residential address, he shall apprise the court about the same. Accordingly, the bail application of the accused is disposed of.

Copy of this order be sent to accused through concerned Jail superintendent for necessary information immediately.

Necessary entry of this order be made by the Ahlmad of this court in the bail register maintained by him, in view of direction of Hon'ble High Court of Delhi in the Judgment titled as "Ajay Verma Vs. Govt. of NCT of Delhi, WP(C), 10689/17 dated 08.02.2018. If the bail bonds are not furnished within 7 days of this order, then Ahlmad shall place the order before the undersigned for necessary review. Further, if the accused appears before the court in JC, then Reader shall make endorsement on the custody warrants of the accused indicating that bail has been granted along with date of order.


(Prigya Gupta)

MM-08/Central/THC/Delhi/13.05.2020

IN THE COURT OF MM-08, CENTRAL, TIS HAZARI, DELHI.
FIR No. 0019//2020
PS : Nabi Karim
State Vs. Sunita
Page 1 of 2
13.5.2020

A bail application of accused under Section 437 Cr.P.C of accused Ajay.

Present: Ld. APP for the State.

Ld. Counsel for accused.

By this order, I shall dispose off application for bail moved on behalf of accused Sunita.

Reply of bail application filed by the IO.

Ld. Counsel for the accused has contended that accused has been falsely implicated in the present matter and no purpose would be served by keeping the accused behind bars. He further states that accused is in custody since 04.05.2020 and the recovery, if any has already been effected from the accused.

Ld. APP for the State has opposed the bail application.

Heard. Record perused.

The present application is a regular bail application moved by accused under Section 437 Cr. P.C. It can be observed that allegations u/s 457/380/411/120B/34 IPC have been levelled against the accused. As per the facts theft was committed by four persons by breaking open the lock of the shop no. 6445, Factory Road, Mabi Kari near Shingara Chowk, Delhi at around 2 a.m. It is alleged that accused Sunita was actively involved in the incident as she had conspired about the present



incident alongwith other co-accused. The accused was arrested on 14.05.2020. Furthermore, the address given by the accused is also not correct. Thus, considering the above said facts and circumstances, serious allegations and gravity of the offence as alleged against the accused, this court of the considered opinion that no ground for bail is made out at this stage. Hence, bail application stands dismissed.

Copy of order be given dasti as prayed for.


(Prigya Gupta)

MM-08/Central/THC/Delhi/13.05.2020

FIR No. 38/20
PS Kashmere Gate
State Vs. Davar @ Dava @ Kancha & Anr.

13.05.2020

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for the state.

IO in person.

IO is directed to file e-challan.

Put up for consideration on 18.05.2020.



(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

IN THE COURT OF DMM, CENTRAL, TIS HAZARI, DELHI.

FIR No. 27/2020

PS : Roop Nagar

State Vs. Rahul Raj @ Chandi

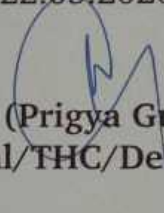
13.05.2020

Fresh chargeet filed.

Present: Ld. APP for the state.

IO ASI Darshan Lal in person.

Put up for consideration on 22.05.2020


(Prigya Gupta)

DMM/Central/THC/Delhi/13.05.2020

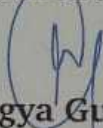
IN THE COURT OF DMM, CENTRAL, TIS HAZARI, DELHI.

FIR No. 27/2020
PS : Timarpur
State Vs. Md. Shariq

13.05.2020

Fresh chargeet filed.
Present: Ld. APP for the state.
IO SI Hansa Ram in person.

Put up for consideration on 26.05.2020


(Prigya Gupta)

DMM/Central/THC/Delhi/13.05.2020

IN THE COURT OF DMM, CENTRAL, TIS HAZARI, DELHI.

e-FIR No. 44399/2019

PS : Roop Nagar

State Vs. Vidya Sagar Yadav

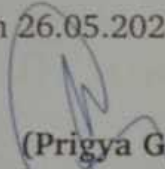
13.05.2020

Fresh chargeet filed.

Present: Ld. APP for the state.

IO HC Madan Kumar in person.

Put up for consideration on 26.05.2020


(Prigya Gupta)

DMM/Central/THC/Delhi/13.05.2020

IN THE COURT OF DMM, CENTRAL, TIS HAZARI, DELHI.

FIR No. 68/2020

PS : Pahar Ganj

State Vs. Pritam Singh @ Sonu

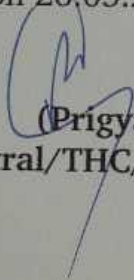
13.05.2020

Fresh chargeet filed.

Present: Ld. APP for the state.

IO SI Jagat Singh in person.

Put up for consideration on 26.05.2020


(Prigya Gupta)

DMM/Central/THC/Delhi/26.05.2020


FIR No. 133/20
PS Nabi Karim

13.05.2020

Present: Ld. APP for the state.
SI Dharmender in person.

Report received under the signature of Additional DCP,
Central District, Delhi. It is annexed with order dated 30.04.2020 of
Ld. Duty MM, Sh. Rishabh Kapoor wherein report was called in
regard to the injuries on the accused persons. As per the reply filed,
some more time has been sought to file report.

(As per order dated 30/04/20)
Put up on 27.05.2020.


(PRIGYA GUPTA)

Duty MM/Central/THC/Delhi/13.05.2020

IN THE COURT OF DMM, CENTRAL, TIS HAZARI, DELHI.

FIR No. 4706/2020

PS : Roop Nagar

State Vs. Daud

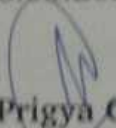
13.05.2020

Fresh chargeet filed.

Present: Ld. APP for the state.

IO ASI Prasadi Lal in person.

Put up for consideration on 28.05.2020


(Prigya Gupta)

DMM/Central/THC/Delhi/13.05.2020

IN THE COURT OF DMM, CENTRAL, TIS HAZARI, DELHI.

FIR No. 53/20
PS : Civil Line
State Vs. Akshay S/o Vijay Kumar

13.05.2020

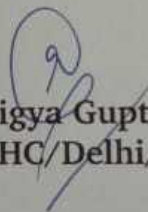
An application for issuance of NBWs has been moved on behalf of IO.

Present: Ld. APP for the state.

SI Deepak Kumar on behalf of IO/WSI Gurdeep Kaur.

An application has been moved for issuance of NBWs against accused Akshay Chaudhary. Heard.

It appears that accused is deliberately avoiding his presence before the IO. Issue NBWs against the accused Akshay Chaudhary returnable for 09.06.2020.


(Prigya Gupta)

DMM/Central/THC/Delhi/13.05.2020